



2026:DHC:6224



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 03.08.2026*# **CNR No. DLHC010346382026**+ **BAIL APPLN. 3052/2026, CRL.M.A. 23070/2026 & CRL.M.A. 23071/2026**

PARITOSH TIWARI

.....Petitioner

Through: Mr. Kshitiz Mahipal, Advocate

versus

THE STATE (NCT OF DELHI)

.....Respondent

Through: Mr. Hemant Mehla, APP for State  
with SI Arun Kumar**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. The accused/applicant seeks regular bail in case FIR No. 349/2021 of PS Vijay Vihar for offence under Section 420/465/467/468/471/120B/34 IPC.
2. At the outset, learned APP for State points out that vide order dated 17.02.2026, after addressing partly, the accused/applicant had withdrawn the bail application and there is no change in circumstances.

*BAIL APPLN. 3052/2026**Page 1 of 3 pages***GIRISH  
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7. Further, learned prosecutor also submits that the accused/applicant is involved in another case bearing FIR No.559/2024 of PS Keshav Puram on similar allegations as in the present case.

8. Keeping in mind the above circumstances, especially the nature of allegations and stage of investigation into the expanse of the offence, I do not find it a fit case at this stage to grant bail. The bail application and the accompanying applications are dismissed.

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**GIRISH KATHPALIA  
(JUDGE)**

**AUGUST 03, 2026**<sub>/as</sub>